

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT
LOK SABHA
UNSTARRED QUESTION NO. 2469
TO BE ANSWERED ON MONDAY, AUGUST 1, 2022
SRAVANA 10, 1944(SAKA)

Disinvestment of PSUs

2469. SHRI SUBBARAYAN K.:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Government had planned to raise Rs. 65,000 crore from disinvestment in Public Sector Undertakings (PSUs) in the current financial year 2022-23;
- (b) if so, the details thereof including the companies selected for this purpose and the amount of money proposed to be collected and the extent of dilution of the Government stake in these companies;
- (c) whether the Initial Public Offerings (IPOs) have been opened in these companies; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(DR. BHAGWAT KISHANRAO KARAD)

- (a) Budget Estimates for Disinvestment receipts for FY 2022-23 have been fixed at Rs. 65,000 crore.
- (b) to (d) The Government follows a policy of disinvestment through the Strategic disinvestment and Minority Stake Sale. Strategic Disinvestment/sale implies entire or substantial sale of Government shareholding of CPSEs, along with transfer of management control. The Government, since 2016, has given 'in-principle' approval for strategic disinvestment of 36 cases of CPSEs and/or Subsidiaries/ Units/ Joint Ventures of CPSEs/ Bank. Out of the 36 cases, 33 cases are being handled by DIPAM and 3 cases are being handled by the respective Administrative Ministry/Department. Out of the 33 cases being handled by DIPAM, strategic disinvestment transactions have been completed in 10 cases; 5 CPSEs are under consideration for closure; 1 case held up due to litigation and 1 case is under Corporate

Insolvency Resolution Process (CIRP) in NCLT. Remaining 16 transactions are at various stages. Details are given at Annexure-I.

Besides, Government carries out minority stake sale through various SEBI-approved methods such as Initial Public Offer (IPO), Offer for Sale (OFS), Buyback of shares etc. from time to time based on prevailing market conditions and investor interest.

During the current financial year 2022-23, IPO of the Life Insurance Corporation of India (LIC) has been launched. Further, the residual equity of Government of India of 19.55% in Paradeep Phosphates Ltd (PPL) has been disinvested through the IPO of the PPL.

Annexure-I

Annexure to the Lok Sabha Unstarred question No. 2469 for answer on 01.08.2022

List of CPSEs and/or Subsidiaries/ Units/ Joint Ventures of CPSEs and Banks for which Government has given 'in-principle' approval for strategic disinvestment since 2016.

a) Ongoing Transactions being processed by DIPAM

1.	BEML Limited
2.	The Shipping Corporation of India Limited
3.	HLL Lifecare Limited
4.	Project & Development India Limited
5.	Ferro Scrap Nigam Limited (subsidiary)
6.	Indian Medicines Pharmaceuticals Corporation Limited
7.	Container Corporation of India Limited
8.	Rashtriya Ispat Nigam Ltd.
9.	Nagarnar Steel Plant of NMDC Limited
10.	(a) Bharat Petroleum Corporation Ltd (except Numaligarh Refinery Limited) @ (b) BPCL stake in Numaligarh Refinery Limited to a CPSE strategic buyer \$
11.	Pawan Hans Limited
12.	Central Electronics Limited (CEL)
13.	Engineering Project (India) Limited
14.	Bridge and Roof Co. India Limited
15.	Alloy Steel Plant, Durgapur^; Salem Steel Plant; Bhadrawati Steel Plant - units of Steel Authority of India Limited
16.	IDBI Bank

@ EoI process called off due to majority of qualified bidders unwilling to proceed.

\$ Transaction completed.

^ Transaction halted for the time being.

b) Transactions being processed by respective Administrative Ministries

17.	Various Units of India Tourism Development Corporation Limited
18.	Hindustan Antibiotics Limited
19.	Bengal Chemicals & Pharmaceuticals Limited

c) Transactions held up due to litigation

20.	Karnataka Antibiotics & Pharmaceuticals Limited
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d) Transactions halted as the CPSEs recommended / approved for closure; or any other reason

21.	Hindustan Fluorocarbons Limited (subsidiary)*
22.	Scooters India Limited*
23.	Bharat Pumps & Compressors Limited*
24.	Hindustan Prefab Limited
25.	Units of Cement Corporation of India Limited (Nayagaon Unit)#

*Subsequently Government approved for closure of the Company.

Transaction not feasible and the mines are being returned to the State Governments.

e) Transactions Completed

26.	Hindustan Petroleum Corporation Limited
27.	Rural Electrification Corporation Limited
28.	HSCC(India) Limited
29.	National Projects construction corporation Limited
30.	Dredging Corporation of India Limited
31.	THDC India Limited
32.	North Eastern Electric Power Corporation Limited
33.	Kamrajar Port Limited

34.	Air India **
35.	Neelachal Ispat Nigam Limited (JV of four CPSEs and two State PSEs)

f) Under Corporate Insolvency Resolution Process (CIRP) in NCLT

36.	Hindustan Newsprint Limited (subsidiary)***
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** Subsidiaries which are now with AIAHL are still to be divested

*** Resolution Plan of Kerala Industrial Infrastructure Development Corporation (KINFRA) approved by the NCLT, Kochi vide order dated 29.01.2021 is under implementation at present.
